

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

IA/37(MP)2021 in TP 33 of 2019 [CP(IB) 67 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2021**

Name of the Company:

K R Murthy

V/s

Rajesh Jhunjhunwala Liquidator of
Siddharth Tubes Ltd

Section 42 r.w 36 & 60(5) of the Insolvency and
Bankruptcy Code.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

(through video conferencing)

Mr. Adityasingh, advocate, appeared on behalf of the Applicant.

A leave note is received from the side of advocate, Mr. Arjun Sheth for the Respondent and requesting time as he is infected with coronavirus.

Ms. Noopur K Dalal, advocate, appeared on behalf of Mr. Raju Kothari for the Respondent and submitted that they have filed an IA application for impleadment in the instant application, which is not yet come on board, hence requesting for time.

The prayer is allowed.

List the instant matter along with other IA, if any filed, on 06.05.2021.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**